

Government of Jharkhand Transport Department

NOTIFICATION

Sankhya-Pari.wi.(Niyam)-55/2018-774

Ranchi-02/08/2019

The Jharkhand Governor has become convinced that for the purpose of safety and convenience of common people, there is a need to control the speed limit of national and international routes, transport vehicles operating inside and outside the municipal area.

Maximum speed limit of all types of transport vehicles specified within and outside the Municipal Corporation area of National Roads and State Routes of all cities of the State of Jharkhand by notification Gazette No.1171, dated -28.12.2018 of the Transport Department, Government of Jharkhand were determined.

In exercise of the powers conferred by sub-section-2 of section-112 of the Motor Vehicles Act 1988 (59 of 1988), the following amendment is made by the State of Jharkhand in the Notification Gazette No. -171, dated -28.12.2018.

Sl. No.	Class of vehicle	Maximum speed limit (in kmph)	
		State Highways	National Highways/ State Highways within Municipal Area
1	2	3	4
1	If all the wheels of the vehicle are fitted with pneumatic tyres and the vehicle is not drawing a trailer:-		
	a) If the vehicle is a light motor vehicle other than a transport vehicle;	80 (Median road) 60 (without a median road)	40

The remaining terms of the notification issued in this regard will remain unchanged.

By order of the Governor of Jharkhand,

Parvej Ibrahimi,
Joint Secretary,
Transport Department.